

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ)
Tis Hazari Courts, Delhi - 110054

C I R C U L A R

Pursuant to the recommendations of the 'Committee to Examine the Benchmark for all Cadres' given in its meeting held on 08.05.2024 and in supersession of all the previous circulars issued from time to time qua Benchmarks, following latest Benchmarks in respect of all the Cadres (*excluding those cadres where Hon'ble High Court of Delhi is Appointing Authority*) are hereby notified for information and its implementation with regard to Promotion, Probation/Officiation and Financial up-gradations under MACP Scheme:

FOR PROMOTION UPTO GRADE PAY Rs.6600/-		
From the year	Benchmark	
01.01.2024 Onwards	Any three 'B+' ACR grading i.e. 'Good' out of preceding five years. Adverse remarks, if any, shall be considered by the concerned Committee to see if the same are so serious to stand in the way of promotion.	
FOR FINANCIAL UPGRADATION UNDER MACPS		
From the year	Benchmark	
	Grade Pay upto Rs. 6600/-	Grade Pay Rs. 7600/- & above
01.01.2024 Onwards	<ul style="list-style-type: none"> <u>Where financial upgradation happens to be in the hierarchy of Grade Pay :-</u> <p>Any three 'A' ACRs grading i.e. 'Very Good' out of preceding five years. Adverse remarks, if any, shall be considered by the concerned Committee to see if the same are so serious to stand in the way of financial upgradation under MACPS.</p>	Any three 'A' ACRs grading i.e. 'Very Good' out of preceding five years. Adverse remarks, if any, shall be considered by the concerned Committee to see if the same are so serious to stand in the way of financial upgradation under MACPS.
	<ul style="list-style-type: none"> <u>Where financial upgradation happens to be in the hierarchy of Grade Pay of Promotional post :-</u> <p>Any three 'B+' ACRs grading i.e. 'Good' out of preceding five years. Adverse remarks, if any, shall be considered by the concerned Committee to see if the same are so serious to stand in the way of financial upgradation under MACPS.</p>	
<p><i>Note: (i) The concerned Committee shall assess the suitability of the official on the basis of Vigilance records as well as ACRs of the relevant years and in case where one or more ACRs have not been written for any reason during the relevant period, the concerned Committee shall assess the suitability of official(s) on the basis of available ACR(s) record. The concerned Committee may make its own assessment on the basis of the entries in the ACRs, conduct of the official and Vigilance status for the promotion/financial upgradation in addition to overall grading as recorded in the ACRs of the official.</i></p> <p><i>(ii) It is made clear that the above mentioned Benchmark shall be effective and be implemented from the date 01.01.2024 (since ACRs are recorded as per Calendar Year) for the purpose of Promotion and for granting financial up-gradation under MACP Scheme.</i></p> <p><i>(iii) Already deferred or unfit cases of Promotion/MACPS where benefit is to be granted retrospectively shall be considered as per the Benchmark prevailing at the relevant time in the past. However, this newly framed Benchmark shall be adopted in such cases where benefit is to be granted w.e.f. 01.01.2024 onwards.</i></p> <p><i>(iv) For any clarification, the concerned Committee may consider O.M. No.DOPT-1711091032542 dated 15.03.2024 & O.M. No. DOPT-1669022409144 dated 21.11.2022 issued by the competent authority and other OMs issued from time to time.</i></p>		

2/4/24

BENCHMARK FOR PROBATION/OFFICIATION

ACR grading of 'Satisfactory' i.e. 'B' for initial two years of appointment/promotion. In cases where period of probation/officiation is extended, any of the two 'Satisfactory' ACR grading i.e. 'B' would be considered during the overall period of probation/officiation including the extended period.

Note: (i) In case of officiation, where one or more ACRs have not been written for any reason during the relevant period, the concerned Committee shall assess the suitability of official(s) on the basis of available/preceding ACR(s) record and Vigilance records.

(ii) Since non issuance of order for successfully completing the period of probation affects annual increments of newly appointed official(s) in terms of DDCE Rules- 23 (1), if requisite no. of ACR is not available for the reason beyond the control of the official (whose suitability is to be assessed), the committee shall strive to assess the suitability on the basis of overall conduct/vigilance status.

(iii) The concerned Committee shall not be guided merely by the overall grading, if any, that may be recorded in the ACRs but may make its own assessment on the basis of the entries in the ACRs, conduct of the official and Vigilance status in addition to overall grading as recorded in the ACRs of the official.

(SANJAY SARG-I)

Principal District & Sessions Judge (HQ)
Tis Hazari Courts, Delhi

30709 - 30849
No. /Admn.I,II,III & Rectt.Cell/2024

Dated, Delhi the 24 MAY 2024

Copy forwarded for information & necessary action to:

1. Worthy Registrar General, Hon'ble High Court of Delhi, New Delhi, with the request to bring the same to the notice of officers/officials of this establishment posted in diverted capacity/deputation in the Delhi High Court;
2. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi with the request to circulate the same in their respective Districts.
3. Ld. Principal Judge (HQ), Family Courts, Dwarka, New Delhi with the request to bring the same to the notice of officers/officials of this establishment posted in diverted capacity/deputation in the Family Courts.
4. Ld. Member Secretary, DSLSA, RACC, New Delhi with the request to bring the same to the notice of officers/officials of this establishment posted in diverted capacity/deputation in the DSLSA;
5. The Director, Delhi Judicial Academy, Dwarka, New Delhi with the request to bring the same to the notice of officers/officials of this establishment posted in diverted capacity/deputation in the Delhi Judicial Academy;
6. All the Ld. Presiding Officers/Ld. Officer In-Charges, Central, THC, Delhi with the request to bring the same to the notice of the staff posted under their kind control in their respective Courts/Branches.
7. Personal Office of the undersigned.
8. The DDO/Sr.AO/AO, Central, THC, Delhi.
9. The Branch In-Charges, Admn.I,II & III & Recruitment Cell (HQs) for necessary compliance accordingly.
10. Dealing Official, Website Committee, THC, Delhi for uploading on official website of this office under the tab 'Employees' Corner'.
11. Dealing Official, LAYERS Seat, THC, Delhi for uploading on LAYERS.

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Principal District & Sessions Judge (HQ)
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